

**IN THE COURT OF VIKAS DHULL, ADDITIONAL
DISTRICT JUDGE-01,THC, WEST,DELHI**

in the matter of :

Sh.Bharat Chabria

... Plaintiff

Versus

1. **Smt.Kanta Chawla**
2. **Sh.Satish Chawla@Bitoo**
3. **Sh.Rajesh Chawla@Raju**
4. **Sh.Prince Chawla**
5. **Ms.Bindu@ Jyoti**

... Defendants

Fresh suit for recovery of possession, rent, damages/mesne profits and permanent injunction has been received by way of assignment on the court email ID from the Filing Section, West, THC, Delhi and has been put before the undersigned by reader of the court which was received by the undersigned through email. **It be checked and registered.**

Through Cisco Webex Video Conferencing

07.07.2020 (2.40 p.m. to 2.54 p.m.)

Pr: Plaintiff in person with counsel Sh.Vijay Kr.Sehgal.
(M.No.9873403435, 011-23993352)
(Email ID:vijayadv558@gmail.com).



**Plaintiff undertakes to file the hard copy of the
plaint alongwith documents and requisite court
fees within 15 days from the re-opening of courts.**

Alongwith the suit, plaintiff has filed an application
under order XXXIX Rule 1 and 2 CPC seeking exparte
ad interim injunction.

Heard on the said application.

Plaint and documents also perused.

**No case is made out for grant of exparte
injunction.**

Now, issue summons of suit and notice of
applications to the defendants through Nazarat
Branch, West, Tis Hazari Courts subject to plaintiff
providing email ID, whatsapp number, mobile
number of defendants for 09.07.2020.

A copy of order be sent to the Id.counsel for
plaintiff through email/whatsapp.



(Vikas Dhull)
ADJ-01/WEST/THC
DELHI
07.07.2020